

FORM NO. 10CCABA

[See rule 18BBA(2A)]

Certificate to be issued by an undertaking in the Special Economic Zone to the manufacturer undertaking referred to in sub-section (4C) of section 80HHC, for purposes of proviso to sub-section (4) of section 80HHC

This is to certify that I/we* _____ (name and address of the undertaking in the Special Economic Zone with permanent account number) have during the previous year relevant to the assessment year _____ for the purpose of manufacturing or producing any articles or things or computer software for export, purchased goods or merchandise sold to us by M/s _____ (name and address of the undertaking referred to in sub-section (4C) of section 80HHC with permanent account number)

NECESSARY PARTICULARS ARE GIVEN HEREUNDER

| Particulars relating to undertaking in the Special Economic Zone | | | | Particulars relating to undertaking referred to in sub-section (4C) of section 80HHC | | | |
|--|--|---|---------------------------------------|--|------------------------------|---|---|
| Sl. No. | Whether eligible for deduction under section 10A | Nature of goods manufactured for export | Amount of export turnover (in rupees) | Bill No. and date of purchase | Nature of goods and quantity | Amount of purchase of the goods referred to in column 6 (in rupees) | Amount of goods referred to in column 6 used for manufacturing the goods for export (in rupees) |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
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Verification I

I, _____ principal officer/proprietor*/partner* of M/s _____ (Name and address of the undertaking in the Special Economic Zone) do hereby declare that what is stated above is true and correct.

Verified today, the _____ day of _____

Place: _____

Date : _____

Signature of the principal officer*/proprietor*/partner* of the undertaking in the Special Economic Zone

Verification II

I/We* have examined the _____ Accounts and records of _____ (name and address of the undertaking in the Special Economic Zone) relating to the business of export out of India of any articles or things or computer software manufactured or produced by it

during the previous year relevant to the assessment year _____ is Rs. _____

In *my/our opinion and to the best of my/our information and according to the explanation given to *me/us, the particulars given above are true and correct and the undertaking is eligible for deduction under section 10A. It is also certified that the undertaking has during the previous year _____ purchased goods/merchandise from the undertaking situated outside _____ the _____ Special _____ Economic Zone, _____ (name and address of the undertaking situated outside the Special Economic Zone) for the purpose of manufacturing the goods/merchandise for export. Such goods have been utilized or are intended to be utilized for the purpose of manufacturing of goods for export and are not/not likely to be utilized for any other purpose.

Date:

Signed
Accountant

Note: *Delete whichever is not applicable.